

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir I have to report the following message received from the Secretary of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Wednesday, the 17th December, 1969, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Code of Civil Procedure (Amendment) Bill, 1968:—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill further to amend the Code of Civil Procedure, 1968, be further extended up to the last day of the Seventy-first Session of the Rajya Sabha".'

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COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

TWELFTH REPORT

SHRI ACHAL SINGH (Agra): I beg to present the Twelfth Report of the Committee on Absence of Members from the Sittings of the House.

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COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

THIRD REPORT

SHRI BASUMATARI (Kokrajhar): I beg to present the Third Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Department of Social Welfare—Post Matric Scholarship Scheme for Scheduled Caste and Scheduled Tribe Students for Studies in India.

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13.16 hrs.

STATEMENT RE. STRIKE OF ENGINEERING WORKERS AT JAMSHEDPUR

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): I lay a Statement regarding

the strike by workers in seven engineering establishments in Jamshedpur.

STATEMENT

Strike by Workers in seven Engineering Establishments in Jamshedpur

The House will recall the statement of my Senior Colleague made on the 25th November 1969, on the situation arising out of the strike in seven major engineering establishments in Jamshedpur. According to further information received from the Government of Bihar, efforts made by the officers of the State Labour Department to bring about the resumption of the work of the Tripartite Committee were not successful. Thereupon, conciliation proceedings were initiated and settlements were entered into between the managements and the recognised unions of TELCO, The TIN PLATE CO. OF INDIA and THE INDIAN TUBE CO. on December 7. A bipartite settlement through the good offices of the Conciliation Officers at Jamshedpur has also since been reached between the management and the recognised union of Tata-Robins-Fraser. Efforts are now in progress to bring about similar settlements in the remaining three establishments.

2. However, the strike in all the seven establishments is continuing. I am happy to say that, by and large, the strike has remained peaceful so far, although there have been some cases of assault, affray and wrongful confinement. According to information received by us, 90 persons including some workmen were taken into custody in 41 separate specific cases arising out of some incidents in relation to the strike. Some of these persons have already been released on bail.

3. We are naturally greatly concerned over the continuance of a strike involving a large number of workers in an important industrial centre of the country. As I have indicated above, the State Government have made very diligent efforts to promote the resolution of the dispute and the termination of the strike. We are keeping ourselves in close and

[Shri Bhagwat Jha Azad] continuous touch with the State Government. I understand that the Adviser to the Governor of Bihar is expected to be in Jamshedpur today to continue the State Government's efforts towards a settlement. I hope that with understanding and cooperation from both sides, the strike would soon be called off and work resumed.

BUSINESS ADVISORY COMMITTEE

Forty-Third Report

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): I beg to move:

"That this House do agree with the Forty-third Report of the Business Advisory Committee presented to the House on the 17th December, 1969."

SHRI SURENDRANATH DWIVEDY (Kendrapara): I want to say that this is really very unusual. I am not at all in agreement with the recommendation of the Business Advisory Committee. Whether the House would adopt it or not, I do not know. As you know, knowing full well that we have lost some hours, we agreed to sit half an hour extra each day. We also agreed to sit on Saturday. Now the lunch hour is sought to be abandoned for this purpose, I do not think it is good.

MR. SPEAKER: We have had to adjourn for two days without transacting business.

SHRI SURENDRANATH DWIVEDY: You have also hinted that if necessary, towards the end of the days, we should sit for further time.

MR. SPEAKER: No.

SHRI SURENDRANATH DWIVEDY: You said that in your preliminary remarks.

I would suggest that whenever the House is to meet the Minister of Parliamentary Affairs should sit with you and let us know what is the business and how long we have to sit. What happens is that on major Bills we are not permitted to speak 15 minutes and 3 minutes. The Deputy-Speaker will ring bell at al-

most every two minutes. It is very difficult for us.

SHRI S. S. KOTHARI (Mandsaur): I was not allowed even two minutes yesterday.

SHRI SURENDRANATH DWIVEDY: For discussing important matters, we do not get time. Now for all odd things, they do like this. Let us consider this very seriously whether it is not time to consider afresh that the House should sit for longer time, more days, so that we can transact more business. Otherwise, this sort of thing puts everyone in difficulty. It is unfair to members that towards the end some such proposal comes.

श्री मोलू प्रसाद (बांसगांव) : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है।

बिचौलियां को समाप्त करने, भूमिहीनों को भूमि देने और भूमि समस्या के सम्बन्ध में होने वाले मुख्य मंत्रियों के सम्मेलन विषयक ध्यानाकर्षण प्रस्ताव पर चर्चा के दौरान 2 दिसम्बर को आप ने और मंत्री महोदय ने यह स्वीकार किया था कि इस विषय पर इस सदन में चर्चा की जाये, इस बारे में माननीय सदस्य प्रस्ताव दें और संसद-कार्य मंत्री उसके लिए समय निश्चित करें। हमने इस विषय पर एक प्रस्ताव दिया है, लेकिन उसके सम्बन्ध में हमें अभी तक कोई सूचना नहीं दी गई है। जब भी केन्द्रीय सरकार के कर्मचारी अपनी मांग को सरकार के सामने रखते हैं, तो सरकार की ओर से कहा जाता है कि जब देश में भूमिहीनों की समस्या इतनी जटिल है और उन की हालत इतनी खराब है, तब केन्द्रीय सरकार के कर्मचारियों की किसी मांग को स्वीकार करना उचित नहीं है। चूंकि सरकार भूमिहीनों के संबन्ध में इतनी चिन्तित है, इसलिए मेरा निवेदन है कि आप ने और मंत्री महोदय ने जो आश्वासन दिया है, उसके अनुसार इस विषय पर चर्चा का असर दिया जाये, ताकि सरकार भूमिहीनों के प्रति अपना दृष्टिकोण प्रकट कर सके।

SHRI RAGHU RAMAIAH: I entirely share the anxiety of the hon. member Shri Dwivedy. We should